

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 249/2000
in
O.A. NO. 237/2000

New Delhi this the 13th day of September, 2000. (6)

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)

M.L.Jain S/O S.L.Jain,
R/O A-213, Surya Nagar,
Ghaziabad (UP). ... Applicant

(By Shri S.K.Gupta, Advocate)

-versus-

1. Shri P.S.Bhatnagar,
Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110054.

2. Shri S.C.Poddar, Director,
Directorate of Education,
Old Secretariat,
Delhi. ... Respondents

(By Ms. Harvinder Oberoi, proxy for Mrs. Meera Chhibber, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Pending the present contempt petition, applicant has been promoted to the post of Vice Principal in terms of his representation which was directed to be disposed of by an order passed in the OA. Hence, the relief sought for by applicant in the representation has been granted. In view of this, we do not find that a case for contempt now survives.

2. Present contempt petition, in the circumstances, is disposed of and notices are discharged. No costs.

(Govindan S. Tampl)
Member (A)

(Ashok Agarwal)
Chairman

/as/